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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

**O. A. NO. 990 OF 2013**  
**Cuttack the 24<sup>th</sup> day of February, 2014**

CORAM  
**HON'BLE MR. R. C. MISRA, ADMINISTRATIVE MEMBER**

.....

Kumar Shantilata Mahanta,  
aged about 31 years,  
Son of Late Durlav Chandra Mahanta,  
At/P.O.- Kaintha, Via- Champur,  
Dist- Keonjhar.

...Applicant

(Advocates: M/s. G.S.Namtoar, D.P.Dhalsamant, B.N.Singh )

**VERSUS**

Union of India Represented through

1. Director General of Post Office,  
Govt. of India, Ministry of Communication,  
Department of Post, Dak Bhawan,  
Sansad Marg, New Delhi-110001.
2. Chief Post Master General,  
Odisha Circle, Bhubaneswar,  
Dist. Khurda - 751001.
3. Asst. Director (C.R.C.),  
O/o Chief Post Master General,  
Odisha Circle, Bhubaneswar,  
Dist. Khurda - 751001.
4. Post Master General,  
Sambalpur Region,  
At/PO/Dist- Sambalpur- 768001.
5. Supdt. of Post Offices,  
Keonjhar Division,  
At/PO - Keonjhargarh, Dist- Keonjhar-758001.

... Respondents

(Advocate: Mr. P.R.J.Dash )

**ORDER (ORAL)**

**R.C.MISRA, MEMBER (ADMN.):**

Copy of this OA has been served on Mr. P.R.J.Dash, Ld. Addl.  
Central Govt. Standing Counsel appearing on behalf of Respondents, who



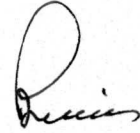
accepts notice for all the Respondents in this OA. Registry is directed to serve notice, in terms of sub rule 4 of Rule 11 of the CAT (Procedure) Rules, 1987 for onward transmission. Heard Mr. G.S.Namtoar, Learned Counsel for the Applicant, and Mr. P.R.J.Dash, Ld. ACGSC appearing on behalf of Respondents, and perused the materials placed on record.

2. The submission of the Ld. Counsel for the applicant is that the father of the applicant died on 18.01.2010 while working as GDSMC at Panchapokharia B.O. under Champua S.O. in the District of Keonjhar. Since the applicant was a matriculate, he made a representation for consideration for appointment on compassionate grounds. The applicant made the representation on 12.07.2013 and, thereafter, the Respondents issued an order dated 19/23.07.2013 informing the applicant that his case was considered in the CRC, but the date of holding of CRC is not legible in the letter. When I go through this order, I find that there is no proper consideration of the case in detailed manner and the matter has been disposed of in a casual manner. It cannot be, therefore, called a speaking order on the representation made by the applicant. However, the fact is very clear that there is a representation dated 12.07.2013 <sup>made R</sup> ~~pending~~ before the Respondents. Therefore, without going into the merits of this matter, this O.A. is disposed of with direction to the Superintendent of Post Offices, Keonjhar Division, who is Respondent No.5 in this case, to consider the representation dated 12.07.2013 under the Rules for compassionate appointment and dispose of this matter with a reasoned order within a period of three months from the date of receipt of a copy of this order.



3. Since Annexure-A/4 is not a proper consideration, the same is quashed.

4. With the aforesaid order and direction, this O.A. stands disposed of at the stage of admission itself. No costs.



(R.C.MISRA)  
MEMBER (Admn.)

RK